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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA No. 636/89

Date of judgement : 10-2-93.

Between

Gouse Mohiuddin : Applicant

And

1. The Director,
Defence and Electronics Research Laboratory (DLRL),
Chandrayangutta, Hyderabad.
2. The Dist. Employment Officer (Labour)
Chikkadapally, Hyderabad.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri D.P. Kali.

COUNSEL FOR THE RESPONDENTS

: Shri M. Keshava Rao
for Central Govt.

Shri D. Panduranga
Reddy for State Govt

CORAM

Hon'ble Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the divn. bench as delivered by Shri
V. Neeladri Rao, Vice-Chairman)

Shri M. Keshava Rao, learned counsel for
Respondent 1 and Shri D. Panduranga Reddy, learned
counsel for Respondent 2 are present.

The learned counsel for the applicant is not
present even today. None was present when the case
was called on 29-1-93. It is posted for dismissal
today. The learned counsel for Respondent 1 submitted
that this application is liable to be dismissed in view
of the judgement of a Bench of this Tribunal dated

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9-12-91 in OA 115/89. We feel that probably in view of the same, ~~no~~ interest is ^{not} evinced either by the applicant or his counsel. In these circumstances, the OA is dismissed for default.

V. Neeladri Rao
(V. Neeladri Rao)
Vice-Chairman

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)

Dated 10th February, 1993.

S. S. J.
Deputy Registrar (J)

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To

1. The Director, Defence and Electronics Research Laboratory (DLRL) Chandrayanagutta, Hyderabad.
2. The Dist. Employment Officer (Labour) Chikkadapally, Hyderabad.
3. One copy to (Mr. Shaik Shah Ali) Mr. D. P. Kali, Advocate 3-2-763, Kachiguda, Hyderabad.
4. One copy to Mr. M. Kesava Rao, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A P. Govt. CAT.
6. One spare copy.

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